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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REGISTRATION NO. 75 of 1988

Sri Gopal Pandey

applicant.

Versus

Union of India and others.

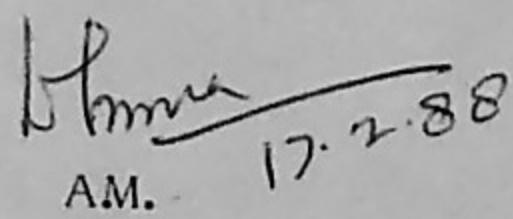
Respondents.

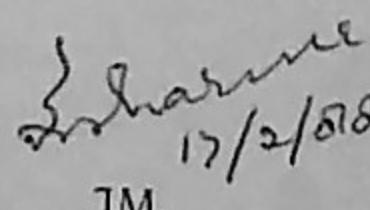
Hon'ble D.S.Misra,A.M.

Hon'ble G.S.Sharma,J.M.

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985 passed by Chief Commercial Superintendent,Northern Railway Gorakhpur dismissing the revision petition dated 20.10.1984 against the order of reduction in rank. Prima facie the application is beyond time.

2. We have heard learned counsel for the applicant, who has claimed that the application could have been filed within a period of 3 years from the date of order. We have considered the matter and we find that under sub section (2) of Section 21 of the A.T.Act, this application should have been filed within 1 year from the date of impugned order. As this application has not been filed within a period of 1 year from the date of order, the application is beyond time and the same is rejected at the admission stage.


AM. 17.2.88


JM. 17/2/88

JS/ 17288